

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**C.P. No. 100/566/2016 In
O.A No. 100/2834/2016**

New Delhi this the 16th day of January, 2017

**Hon'ble Mr. Justice M. S. Sullar, Member (J)
Hon'ble Mr. P. K. Basu, Member (A)**

Shri G. Suresh,
S/o. Sh. K. K. Gopinathan Pillai
Aged around 61years,
Ex CGM (FA), NHAI,
C-3-A/39 A, Janakpuri
New Delhi-110 058.

....Petitioner

(Argued by : Applicant in person)

Versus

Shri Raghav Chandra
Chairman,
National Highways Authority of India,
G-5 & 6, Sector-10,
Dwarka, New Delhi.

...Respondent

(Argued by : Shri Hanu Bhaskar, Advocate)

O R D E R (O R A L)

Hon'ble Mr. Justice M. S. Sullar, Member (J) :

As is evident from the record that the Original Application (O.A) bearing No. 2834/2016, filed by the petitioner, Shri. G. Suresh, was disposed of at the admission stage with the direction to the respondent to decide the representation filed by the petitioner, within a period of 30 days, from the date of receipt of a copy of the order dated 23.08.2016 (Annexure P/1).

2. According to the petitioner, the respondent has not complied with the direction of this Tribunal, which necessitated him to file the instant Contempt Petition (C.P).

3. In the wake of notice, learned counsel for respondent appeared and has placed on record the compliance report along with a copy of the order dated 04.11.2016 (Annexure-A), whereby the representation filed by the petitioner was decided by the competent authority, in compliance of the order of this Tribunal.

4. As the respondent has substantially complied with the direction of this Tribunal, so, no further action is required to be taken in the matter.

5. Therefore, the C.P. is hereby dismissed and the Rule of Contempt is accordingly, discharged.

Needless to mention in case the petitioner still remains aggrieved by the order dated 04.11.2016, then he would be at liberty to file fresh O.A to challenge its validity, in accordance with law.

(P.K. Basu)
Member (A)

(Justice M.S. Sullar)
Member (J)
16.01.2017

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